

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:3242  
ANSWERED ON:30.08.2013  
EXTRACTION OF SAND  
Gowda Shri D.B. Chandre

**Will the Minister of MINES be pleased to state:**

- (a) the total quantity of sand extracted in the country during each of the last three years and the current year, State/UT-wise;
- (b) the role of Government/private sector companies in the extraction of sand;
- (c) whether sand has been imported in the country;
- (d) if so, the total quantity of sand imported during the said period and the countries and ports from which it was imported; and
- (e) the details of demand and supply of sand in the country and the measures being taken by the Government to maintain balance between demand and supply of sand?

**Answer**

THE MINISTER OF MINES ( SHRIDINSHA PATEL)

(a) to (e): Sand, other than used for prescribed purpose, being a minor mineral for which all powers of regulation are with the State Governments as per section 15 of the Mines and Minerals (Development and Regulation) Act, 1957. State Governments are required to frame Minor Mineral Concession Rules to regulate mining of minor minerals in the State including sand. The Central Government does not maintain any information centrally in this regard.

The total quantity of Natural Sand imported during each of the last three years and the current year, as provided by Directorate General of Commercial Intelligence and Statistics, Kolkata of Department of Commerce, is annexed.